

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 564 /ND/2019

In the matter of :

India Factoring and Finance Solutions (P) Ltd

.. PETITIONER

Vs.

Globalite Industries (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 12.6.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Ms. DeepaKrishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Dhruv Nayar, Advocate

For the Respondent/Corporate Debtor : Mr. Saurabh Chaturvedi, Advocate
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that reply has been received recently only and hence, seeks some time to be ready for arguments.

Taking into consideration the said representation, the matter is adjourned to 23.7.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit